

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-205**  
IB-1874/ND/2019  
IA/3790/2020

**IN THE MATTER OF:**

M/s. Anurautan Textiles Pvt. Ltd

....Applicant

**Vs.**

M/s. Sarveshwar Creations Pvt. Ltd

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

Order delivered on 06.10.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Aditya Dewan, Mr. Siddharth on behalf of RP

For the Respondent

:

**ORDER**

**IA/3790/2020:-**

The present application has been filed on behalf of RP under Section 60(5) of the IBC, 2016 seeking directions to the Union Bank of India to release charge and hand over the original lease deed in respect of the property bearing no. B-58, Sector 63, Noida, Uttar Pradesh and amount of Rs. 1.40 crores belonging to the Corporate Debtor to the Resolution Professional.

**Arguments heard. Reserved for Orders. Petitioner is directed to submit written submission within two days.**

-Sd-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-204**  
IB-1874/ND/2019  
IA/3642/2020

**IN THE MATTER OF:**

M/s. Anurautan Textiles Pvt. Ltd

....Applicant

**Vs.**

M/s. Sarveshwar Creations Pvt. Ltd

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

Order delivered on 06.10.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Aditya Dewan, Mr. Siddharth on behalf of RP, Ms. Ekta Chaudhary on behalf of bank

For the Respondent

: Mr. Aayushman Aeron

**ORDER**

**IA/3642/2020:-**

The present application has been filed on behalf of Financial Creditor under Section 60(5) of the IBC, 2016 read with Rule 11 of the NCLT Rules for directions to the RP to accept the claim of the applicant bank/Financial Creditor.

**Arguments heard. Reserved for Orders.**

-Sd-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-203**  
IB-1874/ND/2019  
IA/4023/2020

**IN THE MATTER OF:**

M/s. Anurautan Textiles Pvt. Ltd

....Applicant

Vs.

M/s. Sarveshwar Creations Pvt. Ltd

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

Order delivered on 06.10.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Abhishek Naik on behalf of RP

For the Respondent

: Mr. Aayushman for Suspended Board of Directors.

**ORDER**

**IA/4023/2020:-**

The present application has been filed on behalf of RP under Rule 154(1) R/w Rule 11 of the NCLT Rules 2016 and Section 60(5) of the IBC, 2016 seeking rectification in the order dated 21.08.2020

**Arguments heard. Reserved for Orders.**

-Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**